

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.54/MP/2019

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking reliefs in terms of Power Purchase Agreements dated 25.7.2013.

Petition No.140/MP/2019

Subject : Application under Section 79(1) (f) of the Electricity Act, 2003 seeking reliefs in terms of Power Purchase Agreements dated 25.7.2013.

Petitioner : TRN Energy Private Limited

Respondents : PTC India Limited & 6 ors.

Date of Hearing : **24.4.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Matrugupta Mishra, Advocate, TRNEPL
Shri Nipun Dave, Advocate, TRNEPL
Shri Abhishek Kumar, Advocate, UPPCL
Shri Nived Veerapaneni, Advocate, UPPCL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Ravi Kishore, Advocate, PTC
Shri Keshav Singh, Advocate, PTC
Shri Dhurv Tripathi, Advocate, PTC

Record of Proceedings

At the outset, the learned proxy counsel for the Respondent, UPPCL prayed for adjournment due to some personal difficulty of the arguing counsel. This was not objected to by the learned counsel for the Petitioner, TRNEPL.

2. The Commission accepted the request of the learned proxy counsel for UPPCL and adjourned the hearing.

3. Matter shall be listed for hearing on **19.7.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

